



2026:DHC:8502



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010946762023**+ **OMP (ENF.) (COMM.) 89/2025 & EX.APPL.(OS) 634/2025  
(Delay)**

MS SKIPPER LTD

.....Decree Holder

Through: Mr. Saurav Gupta, Adv.

versus

MS FLOWMORE LTD

.....Judgement Debtor

Through: Ms. Pratishtha Vij, Adv.

**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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**29.09.2026**

1. At the outset, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file it again as and when situation arise after depositing adequate stamp duty as per Indian Stamp Act, 1899, applicable in the NCT of Delhi and in line with the judgement passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India<sup>1</sup>***.

2. Leave and liberty is granted as aforesaid.

3. The present petition is dismissed as withdrawn. Pending applications, if any, stands disposed of.

**OM PRAKASH SHUKLA, J****SEPTEMBER 29, 2026/at**

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<sup>1</sup>OMP (ENF.)(COMM) 155/2026